



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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03rd August 2023

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18th Karkadakam 1198

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12th Sravana 1945

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No.

2579

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 13449/Legn.1/2023/Leg.

Dated, Thiruvananthapuram, 03rd August, 2023

The Kerala Public Service Commission (Additional Functions As Respects Certain Corporations And Companies) Second Amendment Bill, 2023 together with the Statement of Objects and Reasons and the Financial Memorandum is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M Basheer,
Secretary.



**THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS
RESPECTS CERTAIN CORPORATIONS AND COMPANIES) SECOND AMENDMENT BILL,
2023**

A

BILL

further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970) for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 2023.

(2) It shall come into force at once.

2. *Amendment of section 2.*- In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970), in clause (a), the words, figures and brackets “or the Kerala Agricultural Workers' Welfare Fund Board constituted under section 11 of the Kerala Agricultural Workers' Act, 1974 (18 of 1974) or the Kerala Building and Other Construction Workers' Welfare Board constituted under sub-section (1) of section 18 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (Central Act 27 of 1996) or the Kerala Shops and Commercial Establishments Workers' Welfare Fund Board constituted under section 6 of the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) or the Kerala Abkari Workers' Welfare Fund Board constituted under section 6 of the Kerala Abkari Workers' Welfare Fund Act, 1989 (19 of 1989) or the Kerala



Fishermen's Welfare Fund Board constituted under section 7 of the Kerala Fishermen's Welfare Fund Act, 1985 (30 of 1985)" shall be inserted at the end, before the symbol“;”.

STATEMENT OF OBJECTS AND REASONS

It is the policy of the Government to conduct the appointments to Government-owned enterprises through Public Service Commission. The Government have decided to make the appointments of the Kerala Agricultural Workers' Welfare Fund Board constituted under section 11 of the Kerala Agricultural Workers' Act, 1974 (18 of 1974), the Kerala Building and Other Construction Workers' Welfare Board constituted under sub-section (1) of section 18 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (Central Act 27 of 1996), the Kerala Shops and Commercial Establishments Workers' Welfare Fund Board constituted under section 6 of the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006), the Kerala Abkari Workers' Welfare Fund Board constituted under section 6 of the Kerala Abkari Workers' Welfare Fund Act, 1989 (19 of 1989) and the Kerala Fishermen's Welfare Fund Board constituted under section 7 of the Kerala Fishermen's Welfare Fund Act, 1985 (30 of 1985) through Public Service Commission. In order to include the above said institutions under the purview of the the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970, it is necessary to bring an amendment to the said Act.

2. The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

PINARAYI VIJAYAN.

